

50/100  
2  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

O.A/T.A No..... 186/05  
R.A/C.P No.....  
E.P/M.A No.....

1. Orders Sheet.....	Pg.....	01	to.....	
2. Judgment/Order dtd.....	19-7-05	Pg.....	01	to.....
3. Judgment & Order dtd.....	Received from H.C/Supreme Court			
4. O.A.....	Pg.....	01	to.....	
5. E.P/M.P.....	Pg.....	to.....		
6. R.A/C.P.....	Pg.....	to.....		
7. W.S.....	Pg.....	to.....		
8. Rejoinder.....	Pg.....	to.....		
9. Reply.....	Pg.....	to.....		
10. Any other Papers.....	Pg.....	to.....		
11. Memo of Appearance.....	.....			
12. Additional Affidavit.....	.....			
13. Written Arguments.....	.....			
14. Amendment Reply by Respondents.....	.....			
15. Amendment Reply filed by the Applicant.....	.....			
16. Counter Reply.....	.....			

SECTION OFFICER (Judl.)

FORM NO. 4  
( SEE RULE 42 )  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH.

ORDER SHEET

Original Application No. 186/05

Mise. Petition No. \_\_\_\_\_

Contempt Petition No. \_\_\_\_\_

Review Application No. \_\_\_\_\_

Applicant(s): P. S. Srinivas

Respondent(s): U. O. I. Govt

Advocate for the Applicant(s): Adil Ahmed

Advocate for the Respondent(s): CASL

Notes of the Registry	Date	Order of the Tribunal
This application is in form is filed/C. F. for Rs. 50/- d. posited vide LPO/PO No. 206133017.	19.7.2005	Heard learned counsel for the parties. Judgment delivered in open Court, kept in separate sheets.
Dated <u>5.7.05</u>		The O.A. is disposed of in terms of the order at the admission stage itself.
<i>Parin</i> Dy. Registrar		<i>Parin</i> Member
<i>Parin</i>		<i>Parin</i> Vice-Chairman

Extra cost Rs. 10/- deposit  
vide receipt NO. 1498 dated  
15.7.05.

*WJ*  
15.7.05.

25.7.05

copy of the Judgment  
has been sent to the  
D.P.C.C. for issuing the  
Notice to the applicant  
as well as to the Addl.  
C.S.C. for the Respo.

*Parin*

Received  
Usha Das  
Addl. C.S.C.  
29/7/05

CENTRAL ADMINISTRATIVE TRIBUNAL:::GUWAHATI BENCH.

O.A. No. 186 of 2005

DATE OF DECISION: 19.07.2005

Sri Parasam Subramaniam Srinivas

APPLICANT(S)

Mr. A. Ahmed

ADVOCATE FOR THE  
APPLICANT(S)

- VERSUS -

U. O. I. & Ors.

RESPONDENT(S)

Ms. U. Das, Addl. C.G.S.C.

ADVOCATE FOR THE  
RESPONDENT(S)

THE HON'BLE MR JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

*G. Sivaprasad*

**CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH.**

**Original Application No. 186 of 2005.**

**Date of Order: This, the 19th day of July, 2005.**

**THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.**

**THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.**

Sri Parasam Subramaniam Srinivas  
Son of late P.B. Subramaniam  
Director In-Charge  
Office of the Composite Regional Centre (CRC)  
Ministry of Social Justice and Empowerment  
Government of India, PMRT Building  
Gauhati Medical College Hospital Campus  
Guwahati - 781 032.

... Applicant.

By Advocate Mr. A. Ahmed.

**- Versus -**

1. The Union of India  
Represented by the Secretary  
to the Government of India  
Ministry of Health  
Government of India  
New Delhi-1.
2. The Union of India  
Represented by the Secretary  
to the Government of India  
Ministry of Social Justice and Empowerment  
Government of India  
New Delhi - 1.
3. The Joint Secretary (DD) and Chairperson  
National Institutes of Rehabilitation Training  
and Research - cum - National Institute of Swami  
Vivekananda Rehabilitation Training and Research  
Ministry of Social Justice and Empowerment  
Government of India, "A" Wing Room No.610  
6th Floor, Shastri Bhawan  
New Delhi - 110 001.
4. The Director  
All India Institute of Medical Sciences  
Ansari Nagar, New Delhi - 29.
5. The Director and Regional Director  
Regional Rehabilitation Training Centre  
District Rehabilitation Centre Scheme  
Swami Vivekananda National Institute  
of Rehabilitation Training and Research  
Ministry of Social Justice and Empowerment

Government of India, Oletpur P.O. Bairoi Cuttack  
PIN - 754 010, Orissa.

6. The Director  
Pt. Deen Dayal Upadhyaya Institute  
for the Physically Handicapped,  
Ministry of Social Justice and Empowerment  
Government of India, 4 Vishnu Digamber Marg  
New Delhi - 110 002.

7. The Project Director  
District Rehabilitation Centre (DRC)  
(Central Administrative and Coordination Unit)  
4 Vishnu Digamber Marg, New Delhi - 110 002.

.... Respondents.

By Ms. U. Das, Addl. C.G.S.C.

ORDER (ORAL)

SIVARAJAN, J.(V.C.) :

Heard Mr.A.Ahmed, learned counsel for the applicant and  
Ms. U. Das, learned Addl. C.G.S.C. for the respondents.

2. The applicant was appointed as Speech Therapist at All India Institute of Medical Sciences (AIIMS in short), New Delhi under the Ministry of Health, Government of India in the year 1971. Subsequently in January, 1985 he was selected for the post of Assistant Professor in Speech Therapy and Audiology by the Ministry of Social Welfare (now re-designated as Ministry of Social Justice and Empowerment). On 30.1.1985, the applicant was directed to report for duty and to participate in the training programme. The AIIMS, New Delhi by communication dated 26.3.1985 approved the deputation of the applicant for a period of one year from the date of his relieve from the institute. On 24.4.1986, the applicant was accordingly appointed as Assistant Professor by the seventh respondent. It is stated that the seventh respondent informed the fourth respondent that the District Rehabilitation Centre Scheme

9/4/

b

(DRC Scheme in short) under the Ministry of Welfare is likely to be continued and the applicant who was on deputation can seek for absorption against the temporary post of Assistant Professor in Speech Therapy and Audiology. On 9.10.1987, the fourth respondent conveyed the sanction for the permanent absorption of the applicant in public interest and on certain terms and conditions. It is the grievance of the applicant that the seventh respondent by communication dated 21.12.1987 informed the applicant that it is not possible to absorb him in DRC Scheme and the applicant was advised to tender his technical resignation from his permanent parent organization. The applicant accordingly submitted the resignation which was accepted by the fourth respondent as per communication dated 10.3.1988. The second respondent vide communication dated 5.3.2003 (Annexure-H) had conveyed the approval of the competent authority in the Ministry for absorbing the staffs of RRTC Cuttack in NIRTAR against the regular vacancies. It is the case of the applicant that though he had, by communication dated 13.8.004, requested the third respondent for remittance of CPC subscription, the same has not been done. The applicant, it is seen, has made a representation dated 13.8.2004 (Annexure-I) to the third respondent for protecting his interest by continuing the subscription. In response to that the third respondent has issued the communication dated 01/04.10.2004 (Annexure-K) as follows:-

“ With reference to his representation dated 13<sup>th</sup> August'04 addressed to J.S.(DD) & Chairperson, EC SVNIRTAR and copy endorsed to the undersigned, Shri P.S.Srinivas, Ex-Asst.Prof. Speech & Audiology, RRTC, Cuttack at present Director, I/C CRC, Guwahati is informed that his initial deputation from AIIMS, New Delhi to RRTC Project, Cuttack through DRC Scheme and after closure of RRTC, Cuttack further deputation to CRC, Guwahati has been carried out as per the letter No.I-32/85-MSW/DRC

9/2

X

dated 31.3.2003 by Project Director, DRC with due concurrence from administrative Ministry.

Therefore he is advised to liaise with DRC, CACU, New Delhi and his parent organization instead of forcing SVNIRTAR to settle his past service benefits."

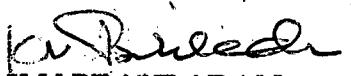
3. Mr. A. Ahmed, counsel for the applicant submit that the respondents are not taking any action for absorbing the applicant inspite of the fact that the competent authority in the Ministry had conveyed the approval for absorbing the staffs of RRTC Cuttack in NIRTAR. Counsel submits that the present position is that the applicant is nowhere. Ms. U. Das, Addl.C.G.S.C. submits that this is a matter for the applicant to pursue it before the competent authority since the third respondent in Annexure-K communication has clearly stated that the applicant has to take up the matter with DRC, CACU, New Delhi and his parent organization instead of forcing SVNIRTAR to settle his past service benefits.

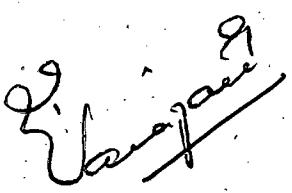
4. We have considered the rival submissions. The materials available on record are not sufficient to adjudicate the issue for granting any relief to the applicant. What we find is that the applicant had resigned from the parent department, namely, AIIMS, New Delhi as early as in 1988. The department in which the applicant was appointed on deputation basis, it appears, is not inclined to absorb him and the Provident Fund Contribution has been discontinued. If the applicant is concerned with the situation, it is for the applicant to take up the matter either with the parent department or with the Ministry of Social Justice and Empowerment, Government of India, New Delhi by making proper and detailed representation before the competent authority. If any such representation is filed, certainly, the

*R.P.*

competent authority will consider the case of the applicant and pass a reasoned order. The applicant will file proper representation in that regard within a period of one month from today and the concerned respondent will pass appropriate orders on the representation within three months thereafter.

The Original Application is disposed of at the admission stage itself.

  
(K.V.PRAHLADAN)  
ADMINISTRATIVE MEMBER

  
(G.SIVARAJAN)  
VICE CHAIRMAN

BB

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**GUWAHATI BENCH**

G. A. R. 6

[See Rule 22 (1)]

**RECEIPT**

No. 1498

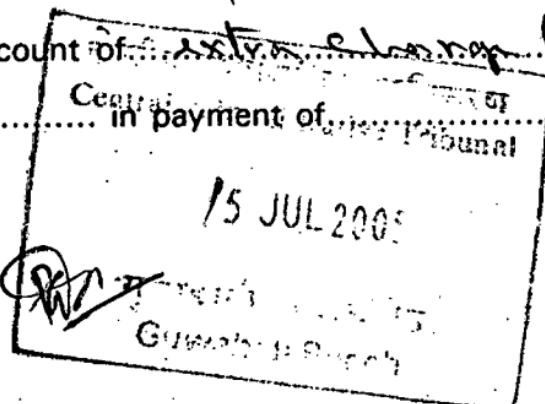
Date. 15.7.2005

Received from R. A. Srinivas with

Letter No. O.A. 186105 dated 20

the sum of Rupees. Three only

In cash/by IPO on account of ~~extra charges for excess respond~~  
by bank draft



Rs. 10/-

Signature

*Anil*  
Cashier

Central Administrative Tribunal  
CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH

Original Application No. 186 /2005

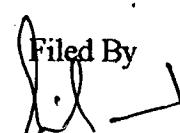
Sri Parasam Subramaniam Srinivas ... Applicant

- Versus -

The Union of India & Ors ... Respondents

I N D E X

<u>SL NO.</u>	<u>PARTICULARS</u>	<u>PAGE NO.</u>
1	Original Application	1 - 11
2	Verification	12
3	Annexure-A	13
4	Annexure-B	14
5	Annexure-C	15
6	Annexure-D	16
7	Annexure-E	17 - 18
8	Annexure - F	19
9.	Annexure - G	20
10.	Annexure - I	21
11.	Annexure - J	22
12.	Annexure - K	23
13.	Annexure - L	24
14.	Annexure - M	25
15.	Annexure - N	26
16.	Annexure - O	27 28

Filed By  
  
(ADIL AHMED)  
ADVOCATE

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI.

ORIGINAL APPLICATION NO. 186 OF 2005

Sri P.S. Sirmivas

..... Applicant

- Versus -

The Union of India & Ors.

..... Respondents

LIST OF DATES AND EVENTS

1971                    The applicant was appointed as Speech Therapist at All India Institute of Medical Sciences, New Delhi under the Ministry of Health, Government of India.

1973                    The applicant's service was regularized.

25/29.01.1985        The applicant was selected for the post of Assistant Professor in Speech Therapist and Audiology by the Ministry of Social Welfare (Now re-designated as Ministry of Social Justice and Empowerment).

30.01.1985            The Ministry of Social Welfare requested the applicant to report for duty and also to participate in training programme.

26.03.1985            All India Institute of Medical Sciences, New Delhi approved the deputation of the applicant for the period of one year from the date of his relieve from the AIIMS, New Delhi.

24.04.1986            The applicant was appointed as Assistant Professor by the respondent No. 7 under the Ministry of Social and Women Welfare.

31.08.1987            The Respondent No. 7 informed the Respondent No. 4 that the District Rehabilitation Centre Scheme under the Ministry of Welfare likely to be continued and the applicant who is on deputation seek absorption against temporary post of Assistant Professor in Speech Therapy and Audiology and necessary approval may be granted.

09.10.1987            The Respondent No. 4 conveyed the sanction of the permanent absorption of the applicant in the District Rehabilitation Scheme in the public interest on the certain terms and conditions.

21.12.1987            The Respondent No. 7 informed the applicant that it is not possible to absorb him in DRC Scheme, however, the applicant was advised to tender his technical resignation from his permanent in his parent organisation.

10.03.1988 The Respondent No. 4 accepted the resignation of the applicant who has been permanently absorbed in the ministry of Welfare w. e. f. 24.04.1986.

05.03.2003 The Respondent No. 2 conveyed the approval of the competent authority in the Ministry of Social Justice and Empowerment for absorbing the staffs of Regional Rehabilitation Training Centre Cuttak.

13.08.2004 The applicant requested for remittance of CPF subscription to the Respondent No. 3.

1/04.10.2004 The Respondent No. 5 forwarded the representation of the applicant by seeking advise from the Respondent No. 3 regarding service condition of the applicant and other benefit entitled to him.

The Respondent No. 5 issued an Office memorandum advising the applicant to correspond with the Respondent No. 7 instead of Respondent No. 5.

13.01.2005 Ministry of Social Justice and Empowerment, Government of India has issued appreciation letters to the applicant for his outstanding contribution to this Ministry.

31.05.2005 The Respondents have refunded back the CPF amount contributed by the applicant without making any alternative arrangements for his future financial security.

Hence finding no other alternative you applicant approaches this Tribunal for seeking justice in this matter.

15 JUL 2005

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
GUWAHATI BENCH, GUWAHATI

(An Application Under Section 19 of the Administrative Tribunals Act 1985)

ORIGINAL APPLICATION NO. 186 OF 2005

13  
Filed by  
Shri Parasam Subramaniam  
Srinivas Applicat  
through L.P.  
(Advocate) Advocate

BETWEEN

Sri Parasam Subramaniam Srinivas, Son of  
late P.B Subramaniam, Director In-Charge,  
Office of the Composite Regional Centre  
(CRC), Ministry of Social Justice and  
Empowerment, Government of India, PMRT  
Building, Gauhati Medical College Hospital  
Campus, Guwahati - 781 032.

...Applicant

AND -

1. The Union of India, represented by the Secretary to the Government of India, Ministry of Health, Government of India, New Delhi - 1.
2. The Union of India, represented by the Secretary to the Government of India, Ministry of Social Justice and Empowerment, Government of India, New Delhi - 1.
3. The Joint Secretary (DD) and Chairperson, National Institutes of Rehabilitation Training and Research -cum- National Institute of Swami Vivekananda Rehabilitation Training and Research, Ministry of Social Justice and Empowerment, Government of India, "A" Wing Room No. 610, 6<sup>th</sup> Floor, Shastri Bhawan, New Delhi - 110 001.
4. The Director, All India Institute of Medical Sciences, Ansari Nagar, New Delhi - 29.
5. The Director and Regional Director, Regional Rehabilitation Training Centre,

*Parasam*

District Rehabilitation Centre Scheme,  
 Swami Vivekananda National Institute  
 of Rehabilitation Training and Research,  
 Ministry of Social Justice and  
 Empowerment, Government of India,  
 Olatpur P.O. Bairoi Cuttack, PIN - 754  
 010, Orissa.

6. The Director, Pt. Deen Dayal Upadhyaya Institute for the Physically Handicapped, Ministry of Social Justice and Empowerment, Government of India, 4 Vishnu Digamber Marg, New Delhi - 110 002.
7. The Project Director,  
 District Rehabilitation Centre (DRC)  
 (Central Administrative and  
 Coordination Unit), 4 Vishnu Digamber  
 Marg, New Delhi - 110 002.  
 ...Respondents

**1. DETAILS OF THE APPLICATION/PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:**

This application is made for permanent absorption of the applicant under the Ministry of Social Justice and Empowerment, Government of India, as he is on deputation from Ministry of Health, Government of India to the Ministry of Social Justice and Empowerment, Government of India since 1985 to till date and also for regularization of his service under the Respondent No. 2 with effect from his date of joining, with all service and pensionary benefits entitled to a Central Government employee.

**2. JURISDICTION OF THE TRIBUNAL:**

The Applicant declares that the subject matter of the instant application is within the jurisdiction of the Hon'ble Tribunal.

**3. LIMITATION:**

The Applicant further declares that the subject matter of the instant application is within the limitation prescribed under Section 21 of the Administrative Tribunal Act 1985.

*P. Bhawna*

#### 4. FACTS OF THE CASE:

Facts of the case in brief are given below:

4.1) That your humble Applicant is a citizen of India and as such he is entitled to all rights and privileges guaranteed under the Constitution of India. Now he is aged about 55 years.

4.2) That your Applicant begs to state that he was appointed Speech Therapist in 1971 at All India Institute of Medical Sciences, New Delhi under the Ministry of Health, Government of India. His service was regularized with effect from 1973. He was selected for the post of Assistant Professor in Speech Therapist and Audiology by the Ministry of Social Welfare( Now re-designated as Ministry of Social Justice and Empowerment), Government of India dated 25/29.01.1985. The Ministry of Social and Women Welfare vide D. O. No. 15-6/84-HW.III dated 30.01.1985 requested your applicant to report for duty and also to participated in Training Programme which commenced from 1<sup>st</sup> March, 1985. The All India Institute of Medical Sciences vide its Memorandum No. F. 26-33/73-Estt.I dated 26<sup>th</sup> March, 1985 approved the deputation of the applicant and for a period of one year from the date of his relieve from the All India Institute of Medical Science.

ANNEXURE - A is the photocopy of the selection letter of Mr. Srinivas for the post of Assistant Professor in Speech Therapy and Audiology dated 25/29.01.1985.

ANNEXURE - B is the photocopy of approval letter of deputation to the Ministry of Social and Women Welfare of the applicant being No. F.26-33/73-Estt.I dated 26<sup>th</sup> March, 1985 issued by the All India Institute of Medical Sciences.

4.3 That your applicant begs to state that the applicant was appointed as Assistant Professor by the Respondent No. 7 vide its Order No. 1-24/85-MSW/DRC dated 24.04.1986 in the Regional Rehabilitation Training Centre, at Cuttak under the Ministry of Social and Women



16  
 Welfare. The applicant is allowed to draw the scale of Rs. 1100-50-1600/ w. e. f. from the date of his joining the post.

**ANNEXURE - C** is the photocopy of appointment letter issued by the Respondent No. 6 vides its Order No. 1-24/85-MSW/DRC dated 24.04.1986.

4.4 That your applicant begs to state that the respondent No. 7 vide his letter No. 1-32/85-MSW/DRC dated 31.08.1987 informed the Respondent No. 4 that the District Rehabilitation Centre Scheme under the Government of India, Ministry of Welfare is likely to be continued and the applicant who is on deputation as Assistant Professor, Speech Therapy and Audiology at Regional Rehabilitation Training Centre, Cuttak seek absorption against the temporary post of Assistant Professor, Speech Therapy and Audiology. Approval may kindly be accorded for absorption Sri P.S. Srinivas, as Assistant Professor, Speech Therapy and Audiology in RRTC, Cuttak under Ministry of Welfare, Government of India.

**ANNEXURE - D** is the photocopy of the letter dated 31.08.1987.

4.5. That your applicant beg to state that Office of the Respondent No.4 vide their letter No. F.26-33/73-Estt.1 dated 9<sup>th</sup> October, 1987 conveyed the sanction of permanent absorption of the applicant in the district Rehabilitation Scheme in the public interest on the certain terms and conditions.

**ANNEXURE - E** is the photocopy of the letter vide No-F.26-33/73-Estt.1 dated 09.10.1987

4.6 That your applicant begs to state that the Respondent No. 7 vide letter No. 1-32/85/MSW/DRC-3950 dated 21.12.1987 informed the applicant that it is not possible to absorb the applicant in the DRC Scheme, however, the applicant was advised to tender his resignation from his permanent post in his parent organisation which will be treated as technical resignation in terms of Rule 9 of the Central Civil Service Pension Rule. The benefits of his part service in his parent organisation

*Abhijit*

will accrue to him under Rule 9 of CCS (Pension) Rules as mentioned above. In case the applicant is absorbed in the DRC Scheme after the Government decision to convert DRC Scheme into a permanent organisation otherwise, he will get the terminal benefits of his past service as also the service rendered in DRC Scheme, in case the Government's decision is to disband the organisation. The applicant was also informed that at present it is not possible to consider his request for absorption in DRC Scheme and the applicant's interest will fully safeguarded within the parameters of the Rules enumerated above and other enabling Rules, in case the applicant choose tender resignation as advised above.

ANNEXURE - F is the photocopy of the letter No. 1-32/85/MSW/DRC-3950 dated 21.12.1987.

4.7 The applicant begs to state that the Office of the Respondent No. 4 vide their Memorandum No. F.26-33/73-Estt.1 dated 10.03.1988 stated that the resignation of the applicant who has been permanently absorbed as Assistant Professor of Speech Therapy and Audiology at District Rehabilitation Centre Scheme, Ministry of Welfare with effect from 24.04.1986 has been accepted by the Director with effect from 24.04.1986. He was relieved on his duty on 23.04.1985 (A.N.) to Join Ministry of Social and Women Welfare on deputation for a period of one year.

ANNEXURE - G is the photocopy of the Memorandum No. F.26-33/73-Estt.1 dated 10.03.1988.

4.8 That your applicant begs to state that the Office of the Respondent No. 2 vide their No. F. No. 13-18/2002-NI-1 dated 5<sup>th</sup> March, 2003 convey the approval of competent authority in the Ministry of Social Justice and Empowerment for absorbing the staffs of Regional Rehabilitation Training Centre Cuttak in National Institute of Training and Research against vacancies. It is to be stated that at the relevant time the applicant was working at Regional Rehabilitation Training Centre, Cuttak.

ANNEXURE - H is the photocopy of the letter No. F. No. 13-18/2002-NI-1 dated 5<sup>th</sup> March, 2003.

Ramdas

4.8 That your applicant begs to state that he was a permanent employee of All India Institute of Medical Sciences, New Delhi and he was entitled for all the pensionary benefits including G.P.F., DCRG benefits which is entitled for a Central Government employee. After the deputation to District Rehabilitation Centre Scheme, your applicant has contributed CPF Scheme for last 15 years till December, 2003 but it was discontinued since December, 2003 and the Office of the Respondent No. 6 has stopped receiving of CPF contribution of the applicant stating that CPF is applicable only to Direct Recruits. The applicant vide his letter Ref. No. CRC/Ghy/Estt./07/1000-I/268 dated 13<sup>th</sup> August, 2004 requested the remittance the CPF subscription to the Respondent No. 3. The respondent No. 5 vide his Ref. AD6B01(A) dated 01/04.10.2004 forwarded the representation of the applicant by seeking advise from the Respondent No. 3 regarding service conditions of the applicant and other benefits entitled to him. On the same date i.e., 01/04.10.2004 the Respondent No. 5 issued an Office Memorandum advising the applicant to correspondence with the Respondent No. 7 instead of Respondent No. 5. After that the contribution of CPF amount of the applicant Rs. 1,87,074/- has been refund back by the Respondent No. 7 vide Demand Draft dated 31.05.2005. The Respondents have also not made any alternative arrangement i.e., regarding contribution of any amount by the applicant to GPF. As such finding no other alternative, your applicant has compelled to approach this Hon'ble Tribunal for seeking justice in the matter.

ANNEXURE - I is the photocopy of Ref. No. CRC/Ghy/Estt./07/1000-I/268 dated 13<sup>th</sup> August, 2004.

ANNEXURE - J is the photocopy of the Ref. AD6B01(A) dated 01/04.10.2004.

ANNEXURE - K is the photocopy of the Office Memorandum issued by the Respondent No. 5.

ANNEXURE - L is the photocopy of the Demand Draft dated 31.05.2005.

4.90 That your applicant begs to state that he has rendered his valuable service for last 20 years but he was not even given any financial



upgradation under the Assured Career Progression Scheme (ACP). It may be stated here that other staffs of the Regional Rehabilitation Training Centre and Central Administrative and Co-ordination Unit have been granted the financial upgradation under the ACP Scheme. The applicant has also been deprived from getting his due Leave Travel Concession (LTC) by the Respondents during his posting on deputation to Composite Regional Centre, Guwahati in the year 2004 on the ground that he has not completed one year service in Guwahati and treated his posting in CRC, Guwahati as a fresh appointment. But in fact, his posting in CRC, Guwahati was transferred on deputation as per the approval of Secretary to the Government of India, Ministry of Social Justice and Empowerment. The transfer on deputation means he was in continuous service with the Ministry of Social Justice and Empowerment with effect from his date of joining to the said Ministry in 1985. Thus again he was deprived from his legitimate rights and was compelled to avail emergency LTC/emergency passage.

4.10 That your applicant beg to state that now he is working as Director In-Charge in Composite Regional Centre, Guwahati. He appeared for interview for the post of Director, CRC and he was selected in the panel of selected candidates. However, selection list of Director of CRC was not declared till date for reasons best known to the Ministry of Social Justice and Empowerment. The applicant is holding the charge of Director, CRC, Guwahati for last two years and discharging his responsibility very efficiently. The Chief Commissioner for Persons with Disabilities, Ministry of Social Justice and Empowerment, Government of India has issued appreciation letter on 13.01.2005 regarding his support in making the workshop and multipurpose camp a big success in Manipur. The Office of the Respondent No. 5 has also issued a letter of appreciation to the applicant for a big success in conducting at Gangtok, Sikkim and Guwahati during the period from 15<sup>th</sup> to 20<sup>th</sup> March, 2005 and he has also requested the applicant to finalise more programme in North Eastern States for coming Calendar year.

ANNEXURES – M, N & O are the photocopies of the such appreciation letters.

Phonsual

4.12 That your applicant begs to state that as per advise of the Respondent No. 6 the applicant has resigned on technical ground from his parent department i.e., the All India Institute of Medical Sciences. The respondent No. 6 has also assured that his interest will be fully safeguarded within the parameters of Rules in case the applicant preferred to tender technical resignation. The applicant has rendered his technical resignation to his parent department i.e., AIIMS and the parent department have accepted his technical resignation. But till today the respondents, particularly the Respondents No. 3 and 6 have not taken any steps or decision regarding permanent absorption of the applicant under the Ministry Social Justice and Empowerment, Government of India. As such, findings no other alternative your applicant is compelled to approach this Hon'ble Tribunal for seeking justice in this matter.

4.13 The applicant submits that the respondents have acted with a malafide intention only to deprive the applicant from his legitimate right.

4.14 That your applicant submits that actions of the respondents are highly illegal, improper and whimsical and also against the fair play of administrative justice.

4.15 That your applicant submits that the respondents violate the fundamental rights of the applicant as well as violate the Principles of Natural Justice.

4.15 That this application is filed bonafide and for the interest of justice.

## 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1 For that, due to the above reasons narrated in detail the action of the Respondents is in *prima facie* illegal, malafide, arbitrary and without jurisdiction.

5.2 For that, the Respondents have particularly the Respondent No. 6 has advised applicant to tender technical resignation from his parent department and assured that his interest will be fully safeguarded within



parameter of Rules in case the applicant preferred technical resignation from his parent department.

5.3 For that the Respondents, particularly the Respondent No. 6 without any application of mind has discontinued the contribution of the CPF of the applicant and also refund back it without any other alternative provisions for future security of the applicant and his family.

5.4 For that being modal employer Central Government cannot discriminated the case of the applicant regarding his absorption in the Ministry of Social Justice and Empowerment after working for last 20 years under the said Ministry.

5.5. For that the Respondents cannot arbitrarily and whimsically stop the contribution of the applicant in CPF without making any alternative arrangements of his future security and his service.

5.6 For that the Respondents have violated the Articles 14,16 & 21 of the Constitution of India.

5.7 For that, the action of the respondents is arbitrary, malafide and discriminatory with an ill motive.

5.8. For that, in any view of the matter the action of the respondents are not sustainable in the eye of law as well as fact.

The applicant craves leave of this Hon'ble Tribunal advance further grounds the time of hearing of this instant application.

#### **6. DETAILS OF REMEDIES EXHAUSTED:**

That there is no other alternative and efficacious and remedy available to the applicant except the invoking the jurisdiction of this Hon'ble Tribunal under Section 19 of the Administrative Tribunal Act, 1985.

#### **7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:**

That the applicant further declares that he has not filed any application, writ petition or suit in respect of the subject matter of the

*P. Bhawar*

instant application before any other court, authority, nor any such application, writ petition of suit is pending before any of them.

**8. RELIEF SOUGHT FOR:**

Under the facts and circumstances stated above the applicant most respectfully prayed that Your Lordship may be pleased to admit this application, call for the records of the case, issue notices to the Respondents as to why the relief and relieves sought for the applicant may not be granted and after hearing the parties may be pleased to direct the Respondents to give the following relieves.

8.1 The Hon'ble Tribunal may be pleased to direct the Respondents to absorb the applicant in the department under Ministry of Social Justice and Empowerment.

8.2 The Hon'ble Tribunal may be pleased to directed the Respondents to continue CPF and/or GPF contribution and also all other pensionary and service benefits which is entitled for Central Government employees.

8.3 To Pass any other relief or relieves to which the applicant may be entitled and as may be deem fit and proper by the Hon'ble Tribunal.

8.4 To pay the cost of the application.

**9. INTERIM ORDER PRAYED FOR:**

9.1 The Hon'ble Tribunal may be pleased to direct the Respondents to continue the contribution of the applicant to CPF /GPF till final disposal of this Original Application.

9.2 To pass such order or orders as Your Lordships may deem fit and proper.

10. Application is filed through Advocate.

*Ramaswami*

**11. Particulars of L.P.O.:**

I.P.O. No. : 206-133017  
Date of Issue : 17-6-05  
Issued from : G.P.O.  
Payable at : Gurukul

**12. LIST OF ENCLOSURES:**

As stated above.

**Verification.....**

A. B. S. S. S. S.

## VERIFICATION

I, Sri Parasam Subramaniam Srinivas, aged about 55 years, Son of late P.B Subramaniam, Director In-Charge, Office of the Composite Regional Centre (CRC), Ministry of Social Justice and Empowerment, Government of India, PMRT Building, Gauhati Medical College Hospital Campus, Guwahati - 781 032, do hereby solemnly verify that the statements made in paragraph Nos. 4.1, 4.10, 4.12

are true to my knowledge, those made in paragraph nos. 4.2, 4.3, 4.4 to 4.9, 4.11, are being matters of record are true to my information derived therefrom which I believe to be true and those made in paragraph are true to my legal advice and the rests are my humble submissions before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the 15 day of July, 2005 at Guwahati.





Telegrams: WELFARE

Telex: 31-5556-MSW-IN

M.C. NARASIMHAN  
JOINT SECRETARY

मन्त्रालय कुटुम्ब विधि

भारत सरकार  
रामाज कल्याण मन्त्रालय  
GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL WELFARE

9/12/85

नई दिल्ली, शक

25/1/1985

Dated, New Delhi, the

29

Dear Shri Srinivas,

You have been selected for the post of Assistant Professor in Speech Therapy and Audiology and likely to be assigned for duties in the National Institute for Research, Training and Rehabilitation, P.O. Bairai, District Cuttack, Orissa - 754 010.

2. A Orientation training programme is being organised for all the officers selected recently by the Institute from 1st March, 1985 for about four weeks at New Delhi. It is essential that you should attend the training programme from the beginning so that you get fully acquainted with your duties and responsibilities.

3. I shall, therefore, request you to join your assignment on or before 1st March, 1985 positively. Can you kindly confirm whether you would be able to join by the date so that in the event of your not joining the assignment the post may be offered to others.

With regards,

Yours sincerely,

(M.C. NARASIMHAN)

Shri P. S. Srinivas  
30-B, DDA Flats, Shahpur Jat  
New Delhi-110 016

# ANNEXURE - B

## 14 ALL-INDIA INSTITUTE OF MEDICAL SCIENCES

No. F.26-33/73-Estt.I

Ansari Nagar, New Delhi-29.  
Dated the 25th March, 1985.

26 MAR 1985

### MEMORANDUM

Subject: Permission to attend the Orientation Training Programme.

Reference to his application dated 28th February, 1985 on the subject cited above, Shri P.S.Srinivas, Speech Pathologist is informed that the Director has been pleased to approve of his deputation on foreign service terms to the Ministry of Social & Women's Welfare for a period of one years from the date he is relieved from the Department.

The terms and conditions of his deputation on foreign service terms will be the same as contained in the Ministry of Social & Women's Welfare O.M. No. 15-6/84-HW-III dated 1st February, 1985.

(S.C. DHINGRA)  
ADMINISTRATIVE OFFICER

Shri P.S.Srinivas,  
Speech Pathologist,  
Through: Professor & Head of the  
Dept. of E.N.T.

Mr. Srinivas can be  
relied on after a substitute  
is available. *PL*

26/3/85

*Attn:*  
*Attn:*  
*Attn:*

15-

No. 1-24/85-MSW/DRC  
GOVERNMENT OF INDIA

DISTRICT REHABILITATION CENTRE  
CENTRAL COORDINATION & ADMINISTRATIVE UNIT  
THE INSTITUTE FOR THE PHYSICALLY HANDICAPPED

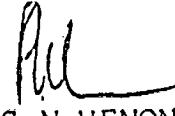
4, Vishnu Digamber Marg  
New Delhi-110002.

Dated: 24.4.1986

ORDER

1. Shri/Smt. P.S. Srinivas, appointed to the post of Assistant Professor under the Regional Rehabilitation Training Centre, Cuttack, under the District Rehabilitation Centre Scheme, is allowed to draw the scale of Rs. 1100-50-1600 w.o.f. from the date that he/she has joined the post. His/Her pay may be accordingly fixed in the scale of Rs. 1100-50-1600 + usual allowances as admissible thereon. He/she will not be eligible to avail of any deputation allowance but may retain his/her lien with parent department.

2. In case they want to draw the scale, as indicated above, the incumbents concerned should formally opt for the scale. A copy of the option letter be sent to the undersigned for purposes of record by 15.5.1986.

  
S.N.MENON  
PROJECT DIRECTOR, DRC

To:- 1. Regional Director RRTC, Bombay/Madras/Cuttack/  
Lucknow, respectively. It may be noted that  
in the case of Doctors appointed as Asst. Prof  
in Physical Medicine & Rehabilitation the  
applicable scale will be Rs. 1100-1800.  
2. The Administrative Officer, IPH, New Delhi.  
3. The Accounts Officer, IPH, New Delhi.  
4. Personal file.  
5. Office Order file  
6. Guard file.

*copy of joining report sent by R.D*  
S.N.MENON  
PROJECT DIRECTOR, DRC

13/5/86

*Attestd*  
*Adm't*

28  
6  
ANNEXURE - D

No.1-32/83-MSW/ERC

OFFICE OF THE PROJECT DIRECTOR  
DISTRICT REHABILITATION CENTRE  
(CENTRAL ADMINISTRATIVE & COORDINATION UNIT)

4, Vishnu Digamber Marg,  
New Delhi - 110 002.

Dated : 31.8.1987

To

Director,  
All India Institute of Medical Sciences,  
Ansari Nagar,  
New Delhi - 29.

Sub:- Request for absorption of Shri P.S.Srinivas  
as Asstt. Professor under RRTC, Cuttack, under  
District Rehabilitation Centre Scheme.

Sir,

With reference to your Memorandum No. F-26-33/  
73-Eatt.I dated 27th July, 1987 regarding absorption of  
Shri P.S.Srinivas in the District Rehabilitation Centre  
Scheme I would like to state that the DRC project has  
been set up by the Government of India, Ministry of  
Welfare in the year 1985. This scheme has been  
sanctioned till 1994 and is likely to be continued.

Shri P.S.Srinivas, Speech Pathologist in the  
All India Institute of Medical Sciences, who is on  
deputation as Assistant Professor Speech Therapy &  
Audiology in RRTC, Cuttack seeks absorption against  
this temporary post of Assistant Professor Speech  
Therapy and Audiology.

Approval may kindly be accorded for absorption  
of Shri P.S.Srinivas as Assistant Professor Speech  
Therapy and Audiology in RRTC, Cuttack, under the  
Ministry of Welfare, Government of India.

Yours faithfully,

*(Signature)* 1/2/87  
(RENU SAHNI DHAR)  
PROJECT DIRECTOR

Copy to:

1. Prof.S.K.Kacker, Head, Deptt. of E.N.T.  
2. Dr.G.R.Ramdas, Regional Director, RRTC Cuttack  
3. Shri P.S.Srinivas,  
4. Personal File.

2854

*Attn:*  
*Abu*

17

ANNEXURE E

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

No. F. 26-33/83-Estt. 1

Ansari Nagar, New Delhi-29

Dated the

9 OCT 1987

To

The Project Director,  
District Rehabilitation Centre,  
(Central Administrative &  
Coordination Unit)  
4, Vishnu Digamber Marg,  
New Delhi-110 002.

Subject:- Request for absorption of Shri P.S. Sriniwas as  
Assistant Professor under RRTC, Cuttack, under  
District Rehabilitation Centre Scheme.

Madam,

I am directed to refer to your letter No. 1-32/85-MSW/  
DRC-2351 dated 31st August, 1987 on the subject cited above  
and to convey the sanction of the Director to the permanent  
absorption of Shri P.S. Sriniwas, Speech Pathologist of this  
Institute as Assistant Professor of Speech Therapy and Audiology  
in the District Rehabilitation Centre Scheme in the public interest  
on the following terms and conditions:-

- 1) The permanent absorption shall have effect from  
forenoon of 24th April, 1988.
- 2) Any further liberalisation of pension/Gratuity Rules  
decided upon by the A.I.I.M.S in respect of Officers  
of this Institute after the permanent absorption of  
Shri P.S. Sriniwas in the District Rehabilitation  
Centre Scheme would not be extended to him.
- 3) If Shri P.S. Sriniwas resigns from the District  
Rehabilitation Centre Scheme his resignation for  
purpose of these orders will be treated as resignation  
from A.I.I.M.S. Services, entailing forfeiture of  
earlier service under this Institute and loss of  
pensionary benefits (including gratuity) under these  
orders.

Yours faithfully,

*(Signature)*  
(R.K. Puri)  
SR. ADMINISTRATIVE OFFICER

Copy forwarded to:-

(1) Sh. P.S. Sriniwas,  
Incharge of Speech Therapy,  
District Rehabilitation Centre.

*(A.H.T.C.)*  
*J.D.* *Adarsh*

4. The B.B. Dikshit Library. A 'No Demand Certificate' may be issued in his favour.

5. The Dep'tt. of E.N.T. -----

6. The C.P.F. Section

7. The Security Officer

8. The Recruitment File.

9. The Guard File.

After 1st  
L.H. / A. Shukla

19

31

केन्द्रीय प्रशासनिक एवं समन्वय एकक

## CENTRAL ADMINISTRATIVE &amp; CO-ORDINATION UNIT

No. 1-32/85-MSW/DRC - 3950

(Smt.) RENU SAHNI DHAR IAS  
PROJECT COORDINATOR

21.12.1987

Dear

Sh. Director

Please refer to your letter dated 5.8.1987 regarding absorption in the DRC Scheme.

2. The DRC is having the status of only a "Pilot Project"; hence, it is not possible to absorb you. However, you are advised to tender resignation from your permanent post in your parent organisation, which will be regarded as a "technical resignation" in terms of rule 9 of the Central Civil Service Pension Rules. The benefit of your past service in your parent organisation will accrue to you under rule 9 of the C.C.S. pension rule as mentioned above, in case you are absorbed in the DRC Scheme after the Government's decision to convert DRC Scheme into a permanent organisation; otherwise, you will get the terminal benefits of your past service and also the service rendered in DRC Scheme, in case the Government's decision is to disband the organisation.

3. I am desired to inform with regret that, at present, it is not possible to consider your request for absorption in DRC Scheme and that your interests will be fully safeguarded within the parameters of the rules enumerated above and other enabling rules, in case you chose to tender resignation as advised above.

Yours sincerely,

*Renu Sahni Dhar*  
(Renu Sahni Dhar)

Shri P. S. Srinivas,  
Asstt. Professor,  
RRTC, CUTTACK.

*Aftab*  
*Sh. Director*

20

ALL INDIA INSTITUTE OF MEDICAL SCIENCES

ANNEXURE G

No. F.26-33/73-Eatt. I

Ancari Nagar, New Delhi-29  
Dated the

10 MAR 1986

MEMORANDUM

Subject:- Acceptance of resignation - Shri P.S. Srinivas,  
Speech Pathologist at the A.I.I.M.S.

\*\*\*\*\*

The resignation from the service tendered by Shri P.S. Srinivas who has been permanently absorbed as Assistant Professor of Speech Therapy at the District Rehabilitation Centre Scheme, Ministry of Welfare W.O.F. 24.4.1986 has been accepted by the Director W.O.F. 24.4.86 (F.N.). He was relieved of his duties on 23.4.1985 (A.N.) to join Ministry of Social and Women's Welfare on deputation.

*R.K. PURI*  
(R.K. PURI)  
SR. ADMINISTRATIVE OFFICER

Shri P.S. Srinivas,  
Asstt. Professor of Speech Therapy  
National Institute of Rehabilitation,  
Olat Pur, P.O. Bairat,  
District Cuttack,  
ORISSA-754010

Copy to:- 1. The Accounts Section-II & III.  
2. The General Section.  
3. The B.B. Dikshit Library.  
4. The Dep'tt. of E.N.T.  
5. The C.P.F. Section.  
6. The Security Officer  
7. The Recruitment File.  
8. The Guard File.  
9. The Project Director,  
District Rehabilitation Centres  
(Central Administrative &  
Co-ordination Unit),  
4, Vishnu Digamber Marg,  
New Delhi-110002.

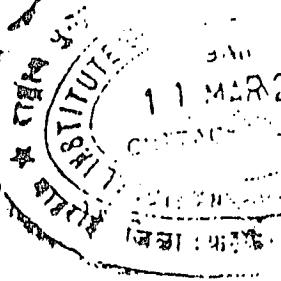
*Attested  
J. J. K. G.*

14/1 21  
P. No. 13-18/2002-NI-I

Government of India

Ministry of Social Justice & Empowerment

Annexure - H  
P. No. 13-18/2002-NI-I



Shastri Bhawan, New Delhi  
Dated: 5th March, 2003

To

Director (Offg.)

NIRTAR

Olatpur, P.O. Bairoi

Cuttack - 754 010

ORISSA

Subject: Deployment of RRTC, Cuttack staffs in NIRTAR  
against regular vacancies.

Sir.

I am directed to refer to your letter NO. AD 6A 01 dated 4<sup>th</sup> October, 2002 on the subject mentioned above and to convey the approval of competent authority in the Ministry for absorbing the staffs of RRTC, Cuttack in NIRTAR against regular vacancies. The pay of the absorbed staff may be protected as per rules. Pensionary & Gratuity benefits may be considered if pro-rata benefits is released to NIRTAR from DRC (CACU), New Delhi.

Yours faithfully,

( D. K. BHAI )

Under Secretary to the Govt. of India

Annexure  
P. No. 13-18/2002-NI-I

22

12

ANNEXURE - I

Ref. No. CRC/Ghy/Estt/07/1000-II 26 &

dated 13<sup>th</sup> August 2004

To,

The Joint Secretary (DD)  
& Chairperson, SVNIRTAR  
Ministry of Social Justice & Empowerment,  
Govt. of India, "A" Wing, Room No. 610  
6<sup>th</sup> Floor, Shastri Bhawan,  
New Delhi 110 001

Sub : Remittance of C.P.F. subscription in respect of Shri P. S. Srinivas, Director I/C,  
CRC, Guwahati  
(Through Director, SVNIRTAR)

Respected Madam,

In inviting a reference to our letter No. CRC/Ghy/Estt./07/1000-I/861 dated 29<sup>th</sup> March 2004, this is to draw your kind attention on the subject and to request you to protect my interest, by continuing the subscription, till the cessation of deputation or absorption.

It may be mentioned here that Smt. Renu Sahini Dhar, IAS, the then Project Director, DRC Scheme had assured me to safeguard my past service within the parameters of rule vide letter No. 1-32/85-MSW-3950 dated 21<sup>st</sup> December 1987. Hence it is earnestly requested to take a favourable and early decision to safeguard my basic interest.

With regards,

Yours faithfully,

  
(P.S. Srinivas)  
Director I/C

Copy to: Dr. B. M. Pradhan  
of/o Director

SVNIRTAR, Shastri

PO: Bairoli

D.I.A: Cuttack-754 010

Referred  
A. P. Srinivas

(06724)  
255552  
Fax : 255862

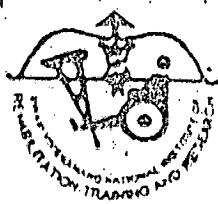
स्वामी विवेकानन्द राष्ट्रीय पुनर्वासि प्रशिक्षण एवं अनुसंधान संस्थान  
(सामाजिक न्याय और अधिकारिता मंत्रालय, भारत सरकार)  
ओलटपुर, पो.ओ. बाईरोई, जिला-कटक (ओडिशा) पिन-754 010

SWAMI VIYEKANAND NATIONAL INSTITUTE OF REHABILITATION  
TRAINING AND RESEARCH

(Ministry of Social Justice & Empowerment, Government of India)  
OLATPUR, P.O. BAIROI, DIST. - CUTTACK (ORISSA) PIN - 754 010

Email : nirtar@orl.nic.in

Website : <http://www.nirtar.nic.in>



राष्ट्रीय संसाधन संस्थान

Ref: AD 6B 01(A)  
Dated 01.10.2004

०५

The Lt. Secretary(DD) & Chairperson,  
SVNIRTAR, MOSJ&E,  
Govt. of India, Room No.611, 'A' Wing,  
6<sup>th</sup> Floor, Shastri Bhawan, New Delhi-1.

Madam.

Enclosed please find herewith representation of Shri P.S. Srinivas, Director,I/C, CRC-Guwahati for self explanatory.

Shri P.S. Srinivas come on deputation to DRC Scheme vide Order No.15-6/84-IW-III Dated 29.1.1985 from AIIMS, New Delhi and was posted as Asst.Prof(Speech & Hearing) to RRTC, Cuttack under the control and guidance of Director, SVNIRTAR. The RRTC, Cuttack project was closed w.e.f. 31.3.2003. Shri Srinivas was posted as Acting Director of CRC, Guwahati vide Order No.I-32/85-MOW/DRC dated 31.3.2003 of DRC, CACU, New Delhi. So far the terms and conditions of his deputation to CRC has not been received at this end. Further the service conditions of CRC employees have also not been finalised yet.

The Ministry is therefore requested to kindly advise in the matter so as to regulate his CPF/Leave dues/LTC etc. as the same has not been accepted by DRC CACU, New Delhi vide their letter No.I-32/85-MSW/DRC dated 07.5.2004 (copy enclosed for reference).

Thanking you.

Encl: As above

Yours faithfully,

(Dr.B.M. Pradhan)  
Offg. Director

After  
JL  
Done

Tel: (06724)  
255552  
255862  
Fax:

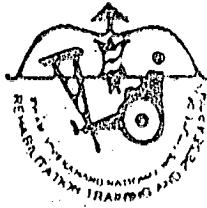
स्वामी विदेकानन्द राष्ट्रीय पुनर्वास प्रशिक्षण एवं अनुसंधान संस्थान

(सामाजिक न्याय और अधिकारिता मंत्रालय, भारत सरकार)

ओलटपुर, पो. ओ. बाईरोई, जिला-कटक (ओडिशा) पिन-754 010

SWAMI NIVEKANAND NATIONAL INSTITUTE OF REHABILITATION  
TRAINING AND RESEARCH

(Ministry of Social Justice & Empowerment, Government of India)  
OLATPUR, P.O. BAIROI, DIST. - CUTTACK (ORISSA) PIN - 754 010



पंजीकृत संस्था गिरि

Email : nirtar@orl.nic.in

Website : <http://www.nirtar.nic.in>

Office of CRC GHY.

Diary No. .... 320 .....

Ref: AD 6B 01(A)

Dated 01.10.2004

Date of Recd: 18/10/04 OFFICE MEMORANDUM

Initial of Recd: 18/10/04

With reference to his representation dated 13<sup>th</sup> August '04 addressed to J.S.(DID) & Chairperson, EC SVNIRTAR and copy endorsed to the undersigned, Shri P.S. Srinivas, Ex-Asst.Prof. Speech & Audiology, RRTC, Cuttack at present Director, I/C CRC, Guwahati is informed that his initial deputation from AIIMS, New Delhi to RRTC Project, Cuttack through DRC Scheme and after closure of RRTC, Cuttack further deputation to CRC, Guwahati has been carried out as per the letter No.I-32/85-MSW/DRC dated 31.3.2003 by Project Director, DRC with due concurrence from administrative Ministry.

Therefore he is advised to liaise with DRC, CACU, New Delhi and his parent organization instead of forcing SVNIRTAR to settle his past service benefits.

Yours faithfully,

(Dr.B.M. Pradhan)  
Offg. Director

Shri P.S. Srinivas,  
Director, I/C, CRC,  
PMRT Building,  
Guwahati Medical College Hospital Campus,  
Guwahati-781 032.

Attent  
JL  
A.M.G

पंजीकृत संस्था गिरि

125  
ANNEXURE

परियोजना निवेशक कार्यालय

जिला पुनर्वास केन्द्र योजना

राष्ट्रीय न्याय और अधिकारिता मंत्रालय, भारत राज्यां

4, विष्णु विहार मार्ग, (प.टी.च.पि.ज.स.परिवर्त)

नई दिल्ली-110 002, फोन : 23233255, फैक्स : 23232412

E-mail : drspd@hub.nic.in

No. 1551202/11-2005-05

To:

Office of CRC CITY.

Shri P.S. Srinivas,  
Director-Incharge,  
Composite Regional Centre (CRC),  
PMHRT Building,  
Guwahati Medical College Hospital Campus,  
Guwahati - 781 032, Assam).

108.....

816/05.....

(A.P.).....

Sub:- Refund of CPF amount.

Sir,

We enclose herewith a D.D.No. 910024 dated 31.5.2005 for Rs. 1,87,074/- (Rupees one lakh eighty seven thousand seventy four only) drawn on State Bank of Patiala payable at Guwahati (Assam) towards your contribution on CPF along with interest accrued thereon.

Kindly acknowledge.

Yours faithfully,

(H.S. JONATHAN)

Account Officer

Enccl:- As above.

रेटेट बैंक पाटियाला STATE BANK OF PATTIALA		गांग ड्राइफट / DEMAND DRAFT		केवल 6 महीने के लिए वैध VALID FOR SIX MONTHS ONLY	
मात्र करने वाली राशा, ग्रूप से/ 5-203 SBR-N. DELHI S.B. 23073721 ISSUING BRANCH, CODE No.		गांग ड्राइफट / DEMAND DRAFT		प्राप्ति का दिनांक Date : 31/05/2005	
गांग जानेवार ON DEMAND PAY SIRI P. S. SRINIVAS राशा का रूपांक 0.00 RUPEES				विवरत या उपरोक्त आवश्यक पर ON ORDER प्राप्त पूर्णांक बता करें। VALUE RECEIVED	
गांग उल्लिखित राशी तक से लिए गए/ For an amount not exceeding Rs. राष्ट्रीय राशा, ग्रूप से/ DRAWEE BRANCH, CODE No.		* 1,87,075.00**		MBTT MTT MOL MTL MTO	
0-0078 SBI-GUWAHATI (ASSAM) (910024)				1/6	
CD/O		KARISH SARKARI (SS-715) प्रधानमंत्री कार्यालय काउन्टर ड्राइफट ऑफिसियल		S. K. RATTAB (SA-87) प्रधानमंत्री कार्यालय अधिकारी	

After  
ft  
P.M.

910024 0000070000

16

26

38



ANNEXURE - M

DR. UMA TULI  
CHIEF COMMISSIONER  
FOR PERSONS WITH DISABILITIES

No. 12-12/CCD/2004 /103

Dear Shri Srinivas,

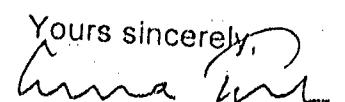
I hope and pray that you are well and did not have any problem after reaching Guwahati. Please do get yourself checked up thoroughly regarding your problem so that in future you are not caught unaware.

I am writing this to thank you most sincerely for all your help and your colleagues' support in making the workshop and multipurpose camp a big success in Manipur.

Your efforts in getting the teams mobilised and ensuring attendance at both the occasions are commendable indeed.

We look forward to your continued support in future activities. Please convey our gratitude to all the members of your team who are instrumental in making both the events at Manipur amply rewarding for all those who attended.

With warm regards,

Yours sincerely,  


(Dr. Uma Tuli)

Shri P.S. Srinivas  
Director,  
Composite Regional Centre,  
PMRT Building,  
Guwahati Medical College & Hospital,  
Guwahati - 781 032

Attn:  
GJ  
Kamal



२८

ANNEXURE - N

**स्वामी विवेकानन्द राष्ट्रीय पुनर्वासन प्रशिक्षण एवं अनुसंधान संस्थान**  
 (सामाजिक न्याय और अधिकारिता विभाग, भारत सरकार)  
**SWAMI VIVEKANAND NATIONAL INSTITUTE OF**  
**REHABILITATION TRAINING AND RESEARCH**  
 (MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT, GOVERNMENT OF INDIA)

Ref: DR 1A 108  
 Date: 28.03.2005

Mr. P.S. Srinivas,  
 Director-In-Charge,  
 C.R.C. for Persons with Disabilities,  
 A-11 PMRT Building,  
 Guwahati Medical College Hospital Campus,  
 Guwahati - 781 032, ASSAM.

**Sub: Letter of Appreciation**

Mr,

Enclosed please find "Letter of appreciation" which may please be circulated to your staff for their support for conducting the SLC Programming a "big success" at Gangtok, Sikkim and Guwahati during the period from 15<sup>th</sup> to 20<sup>th</sup> March 2005.

Thanking you,

Yours faithfully,

(Dr. S. K. Das)

Deputy Director (Tech.)

Encl: As above.

SYN.RTAR-2

SEAL/STAMP  
 P.O. DAIPOR  
 DIST. CITALUK (ASSAM)  
 PIN - 783 010

Tel. 0371-2805777/2805975  
 Fax. 0371-2805672  
 Email. [ctd@ctd.assam.gov.in](mailto:ctd@ctd.assam.gov.in)  
 Website. <http://www.ctd.assam.gov.in>

Attended  
 S.  
 Attended  
 S.

&lt; 28 -

ANNEXURE-0



स्वामी विवेकानन्द राष्ट्रीय पुनर्वास प्रशिक्षण एवं अनुसंधान संस्थान  
(सामाजिक ध्याय और अधिकारिता मंशालय, भारत सरकार)

SWAMI VIVEKANAND NATIONAL INSTITUTE OF  
REHABILITATION TRAINING AND RESEARCH

(MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT, GOVERNMENT OF INDIA)

Dr. S. K. Das.

Deputy Director (Tech.)

Ref No. DR 1A 108

Dt. 28.3.2005

Dear Mr. Srinivas,

I was really very happy and impressed by your wonderful arrangement made by you and your colleagues during the Seminar days at Gangtok, Sikkim and Guwahati from 15<sup>th</sup> Mar to 20<sup>th</sup> March 2005.

I am very much thankful for your hospitality and your colleagues' support in making these programmes a great success. This is just to say a competent leadership in you and affection to SVNIRTAR people. Dr. Pradhan and myself already finalized for the coming year two more places in North Eastern State to conduct such type of CME, one will be at Aizawl, Mizoram and other you have to select. This will be printed in our Training Calender this year. Please decide and fax it early before printing of Training calendar.

Success of CRC is because of your best decision and guidance to a very good hard working team behind you. I wish you and all your team best of success in future life.

With warm regards,

Yours sincerely,

(Dr. S.K. Das)

Mr. P.S. Srinivas,  
Director-in-Charge,  
C.R.C. for Persons with Disabilities,  
At: PMRT Building,  
Guwahati Medical College Hospital Campus,  
Guwahati - 781 032, ASSAM.

SVNIRTAR-1

SVNIRTAR  
PO. BOX NO. 1  
C-1 - CUTTACK (ORISSA)  
PIN - 753 016

Attnkt  
P.S. ->  
Ans. 16